#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixteenth Lok Sabha)

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#### SECOND REPORT

(Presented on 3.12.2014)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Second Report.

- 2. The Committee met on 25 November, 2014 for
  - I. Examination of five Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure.
  - II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294 (1) of the Rules of Procedure.

#### **Examination of the Constitution (Amendment) Bills**

- 3. The Committee examined the following five Constitution (Amendment) Bills:-
  - (1) The Constitution (Amendment) Bill, 2014 (<u>Insertion of new article 370A</u>) by Shri Nishikant Dubey, M.P.

The Bill seeks to insert a new article 370A to the Constituion with a view to provide for five seats in the House of the People for the territory of State of Jammu and Kashmir under the illegal occupation of Pakistan and keep them vacant until that territory is reunited with the State of Jammu and Kashmir.

After considering all aspects of the Bill, the Committee recommend that the member **may not be permitted** to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 2014 (Amendment of the Eighth Schedule) by Shri Tamradhwaj Sahu, M.P.

The Bill seeks to amend the Eighth Schedule to the Constitution with a view to include Chhattisgarhi language in that Schedule.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 2014 (Amendment of article 316) by Shri M.K. Raghavan, M.P.

The Bill seeks to amend article 316 to the Constitution with a view to provide uniform age of retirement for the members of State Public Service Commission and Union Public Service Commission.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 2014 (Amendment of the Seventh Schedule) by Shri P.P. Chaudhary, M.P.

The Bill seeks to amend Seventh Schedule to the Constitution with a view to transfer entry 17 from List II – State List pertaining to 'water', to List III – Concurrent List so that the Parliament and the Central Govrnment can also play their due role for conservation and sustainable use of water to meet the growing needs of the society.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(5) The Constitution (Amendment) Bill, 2014 (Amendment of the Seventh Schedule) by Shri P.P. Chaudhary, M.P.

The Bill seeks to amend Seventh Schedule to the Constitution with a view to transfer entry 14 from List II – State List pertaining to 'Agriculture', to List III – Concurrent List so that the Parliament and the Central Govrnment can also play their due role for development of agriculture.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

#### Classification and allocation of time to Bills

- 4. The Committee considered classification and allocation of time in respect of twenty-nine Bills as shown in the Appendices.
- 5. After considering all aspects of the Bills, the Committee recommend that twenty Bills shown in Appendix-I be placed in category `A'. The Committee further recommend that the remaining nine Bills shown in Appendix-II be placed in category `B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

#### **Recommendations**

- 6. The Committee recommend that-
  - (i) Shri Nishikant Dubey, M.P. may not be permitted to move for leave to introduce his Constitution (Amendment) Bill specified in sub-para (1) of paragraph 3 above;

- (ii) Sarvashri Tamradhwaj Sahu, M.K. Raghavan and P.P. Chaudhary be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (2) to (5) of paragraph 3 above; and
- (iii) the classification and allocation of time to twenty-nine Bills by the Committee, as shown in the Appendices, be agreed to by the House.

NEW DELHI;

M. THAMBIDURAI

Chairperson, Committee on Private Members' Bills and Resolutions.

25 November, 2014 ------4 Agrahayana, 1936 (Saka)

## APPENDIX-I

# (See para 5 of the Report) (List of Bills placed in category `A' and allocation of time)

Sl.	Title of the Bill and	Bill	Category	Time
No.	member-in-charge	No.	recommended	recommended
1	2	3	4	5
1.	The Constitution (Amendment) Bill, 2014 (Amendment of the Eighth Schedule) by Shri Vincent H. Pala, M.P.	49 of 2014	A	2 hours
2.	The Basic and Primary Education (Compulsory Teaching in Mother Tongue) Bill, 2014 by Shri Om Prakash Yadav, M.P.	22 of 2014	A	2 hours
3.	The Constitution (Amendment) Bill, 2014 (Amendment of the Eighth Schedule) by Shri Om Prakash Yadav, M.P.	23 of 2014	A	2 hours
4.	The Farmers (Right to Assured Minimum Price for Agricultural Produce) Bill, 2014 by Shri Devji M. Patel, M.P.	85 of 2014	A	2 hours
5.	The Coconut Growers (Welfare) Bill, 2014 by Shri M.K. Raghavan, M.P.	63 of 2014	A	2 hours
6.	The High Court of Kerala (Establishment of a Permanent Bench at Kozhikode) Bill, 2014 by Shri M.K. Raghavan, M.P.	64 of 2014	A	2 hours
7.	The Payment of Compensation to Victims of Natural Calamities and Snake Bite Bill, 2014 by Shri M.K. Raghavan, M.P.	84 of 2014	A	2 hours
8.	The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2014 (Amendment of section 3, etc.) by Dr. Kirit Premjibhai Solanki, M.P.	59 of 2014	A	2 hours
9.	The Constitution (Amendment) Bill, 2014 (Insertion of new article 16A, etc.) by Dr. Kirit Premjibhai Solanki, M.P.	62 of 2014	A	2 hours
10.	The Acid (Control) Bill, 2014 by Dr. Kirit Premjibhai Solanki, M.P.	60 of 2014	A	2 hours

1	2	3	4	5
11.	The Government Services (Regulation of Compassionate Appointments) Bill, 2014 by Shri A.T. Nana Patil, M.P.	66 of 2014	A	2 hours
12.	The Agricultural Workers Welfare Bill, 2014 by Shri A.T. Nana Patil, M.P.	65 of 2014	A	2 hours
13.	The Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 2014 (Amendment of section 20A, etc.) by Shri A.T. Nana Patil, M.P.	77 of 2014	A	2 hours
14.	The Financial Assistance to the State Governments (For Protection of Water Bodies) Bill, 2014 by Shri Mullappally Ramachandran, M.P.	89 of 2014	A	2 hours
15.	The National Commission for Youth Bill, 2014 by Shri Sunil Kumar Singh, M.P.	70 of 2014	A	2 hours
16.	The Central Universities (Conditions of Service of Non-Teaching Staff) Bill, 2014 by Shri Jagdambika Pal, M.P.	71 of 2014	A	2 hours
17.	The Backward Areas Development Board Bill, 2014 by Shri Jagdambika Pal, M.P.	82 of 2014	A	2 hours
18.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2014 (Amendment of the Schedule) by Shri Jai Prakash Narayan Yadav, M.P.	80 of 2014	A	2 hours
19.	The Constitution (Amendment) Bill, 2014 (Amendment of article 171) by Shri Shailesh Kumar (Bulo Mandal), M.P.	81 of 2014	A	2 hours
20.	The Constitution (Amendment) Bill, 2014 (Amendment of article 39) by Shri P.P. Chaudhary, M.P.	72 of 2014	A	2 hours

## APPENDIX-II

# (See para 5 of the Report) (List of Bills placed in category `B' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The National Green Tribunal (Amendment) Bill, 2014 (Insertion of new section 14A) by Shri Vincent H. Pala, M.P.	48 of 2014	В	2 hours
2.	The Sanskrit Language (Promotion) Bill, 2014 by Shri Om Prakash Yadav, M.P.	24 of 2014	В	2 hours
3.	The Payment of Compensation to Persons Attacked by Wild Animals Bill, 2014 by Shri M.K. Raghavan, M.P.	76 of 2014	В	2 hours
4.	The Surrogacy (Regulation) Bill, 2014 by Dr. Kirit Premjibhai Solanki, M.P.	61 of 2014	В	2 hours
5.	The National Assets (Protection) Bill, 2014 by Shri A.T. Nana Patil, M.P.	78 of 2014	В	2 hours
6.	The Prevention of Cruelty to Cows Bill, 2014 by Shri Sunil Kumar Singh, M.P.	68 of 2014	В	2 hours
7.	The Pre-Examination Coaching Centres Regulatory Authority Bill, 2014 by Shri Jagdambika Pal, M.P.	79 of 2014	В	2 hours
8.	The Constitution (Scheduled Castes) Order (Amendment) Bill, 2014 (Amendment of the Schedule) by Shri Jai Prakash Narayan Yadav, M.P.	75 of 2014	В	2 hours
9.	The Constitution (Amendment) Bill, 2014 (Amendment of article 243A) by Shri Shailesh Kumar (Bulo Mandal), M.P.	67 of 2014	В	2 hours